

Child Care Centres/Institutions

*210. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the total number of registered Child Care Centres/Institutions in the country, State-wise;
- (b) whether Government has any information regarding the addresses of these Centres/Institutions and the number of children residing therein;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken by Government to have a database of all children in need of care and protection in the country at the earliest and for its regular updation?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) As per the information provided by the State/UT Governments, the number of Child Care Institutions (CCIs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015, which are being supported under the Integrated Child Protection Scheme (ICPS), are given in the Statement (*See below*).

(b) and (c) The data regarding addresses of Child Care Institutions is not maintained Centrally. However, the details of children residing in these institutions which are being supported under the ICPS, as reported by the States/UTs are given in the above mentioned Statement (*See below*).

(d) The Ministry of Women and Child Development has developed Track Child and ICPS portal for updation of the database by all State Governments/UT Administrations and other stakeholders such as Child Welfare Committee, Juvenile Justice Board, Police etc. for monitoring at the Central level.

Statement

Details of Child Care Institutions in the country along with number of children residing in these institutions under ICPS

Sl. No.	State	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Benefi- ciaries	No. Assisted	Benefi- ciaries	No. Assisted	Benefi- ciaries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	73	4439	12	300	14	135
2.	Arunachal Pradesh	15	62	0	0	1	3

1	2	3	4	5	6	7	8
3.	Assam	36	1128	3	75	14	78
4.	Bihar	54	1929	14	216	28	170
5.	Chhattisgarh	76	2172	19	127	14	42
6.	Goa	21	1015	8	200	2	46
7.	Gujarat	54	2139	0	0	9	77
8.	Haryana	33	1630	25	1541	7	48
9.	Himachal Pradesh	27	1049	3	36	1	9
10.	Jammu and Kashmir	22	1141	0	0	2	20
11.	Jharkhand	27	882	0	0	9	59
12.	Karnataka	81	3551	40	1290	27	210
13.	Kerala	31	1039	4	100	17	243
14.	Madhya Pradesh	61	2249	6	206	22	213
15.	Maharashtra	77	6155	3	108	17	181
16.	Manipur	34	993	12	247	5	35
17.	Meghalaya	62	1618	1	52	1	6
18.	Mizoram	45	1439	0	0	7	58
19.	Nagaland	39	624	3	58	4	10
20.	Odisha	110	7233	13	341	17	217
21.	Punjab	17	511	1	25	5	107
22.	Rajasthan	78	2480	21	463	35	206
23.	Sikkim	18	469	4	33	4	4
24.	Tamil Nadu	193	14055	14	350	15	150
25.	Tripura	15	653	2	85	6	39
26.	Uttar Pradesh	116	2429	15	375	15	150
27.	Uttarakhand	15	343	2	0	7	81
28.	West Bengal	64	7074	54	1500	26	341

1	2	3	4	5	6	7	8
29.	Telangana	56	3014	12	246	11	309
30.	Andaman and Nicobar Islands	8	367	-	0	-	0
31.	Chandigarh	8	326	0	0	4	17
32.	Dadra and Nagar Haveli	-	0	-	0	-	0
33.	Daman and Diu	2	100	-	0	-	0
34.	Lakshadweep	-	0	-	0	-	0
35.	National Capital Territory, Delhi	29	1687	13	401	3	48
36.	Puducherry	29	1166	2	47	2	13
TOTAL		1626	77161	306	8422	351	3325

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Availability of potential atomic mineral blocks

2081. DR. K.V.P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that many potential atomic mineral blocks are available in Andhra Pradesh;
- (b) if so, the details thereof; and
- (c) the position of exploration and mining of these minerals?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) Yes, Sir.

(b) Atomic Minerals Directorate for Exploration and Research (AMD), a constituent unit of Department of Atomic Energy (DAE), has the mandate to identify and evaluate mineral resources of uranium, thorium, niobium, tantalum, beryllium, lithium, zirconium, titanium and rare earths containing uranium and thorium.